

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.16
C.P. No.10/BB/2021

IN THE MATTER OF:

Mr. Harish Lakhilal Mirpuri and Anr. ... Petitioner
Vs.
M/s. Arya Foundations Pvt. Ltd. ... Respondent

Order under Section 241-242 & 244 of Companies Act, 2013

Order delivered on 18.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Akshay J. Simha
For the Respondent : None

ORDER

1. Heard Ld. Counsel for the Petitioner. None appeared for the Respondent.
2. Ld. Counsel for the Petitioner seeks short accommodation on the ground that the arguing Counsel is not available and he submits that has informed the same on the other side.
3. It is noticed that Ld. Counsel for the Respondent has not yet complied with para 2 of the Order dated 23.02.2024. Therefore, final one week's time is granted for filing the same, after duly serving the copy on the other side, failing which, his right to file the same shall stand forfeited.
4. List the case on **04.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma